



% 16.07.2009

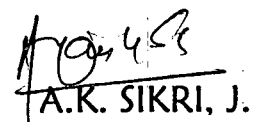
3#

Present: Mr. Sanjeev Sabharwal for the petitioner.  
Mr. Prakash Kumar for the respondent.

+ ITA No. 411/2009

The question of law proposed in this appeal is squarely covered by the judgment of this Court in *CIT v. Woodward Governor India Pvt. Ltd.*, 294 IPR 451.

In view of the above, no question of law arises in the instant case and the appeal is dismissed accordingly.

  
A.K. SIKRI, J.

  
VALMIKI J. MEHTA, J.

July 16, 2009  
nsk

- C.M. no- 4685/11 - for condonation of delay of 95 days  
in filing.



43 #

**% 08.03.2011**

Present: Mr. Sanjeev Rajpal, Advocate for the appellant.  
None for the respondent.

**+ C.M. No. 4685/2011 (delay) in ITA No. 411/2009**

\*

It is submitted by learned counsel for the appellant that he has mentioned wrong ITA No. in the application moved for condonation of delay, due to which this case has been wrongly listed today.

He further submits that wanted to move the present application in ITA No. 411/2010.

Learned counsel for the appellant is directed to move an appropriate application in the said appeal.

This application, accordingly, stands dismissed.

**A.K. SIKRI, J.**

**M.L. MEHTA, J.**

**MARCH 08, 2011**

AK